

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI**

**EXECUTION APPLICATION NO. 41/2023**

**IN**

**ORIGINAL APPLICATION NO. 94/2023**

**IN THE MATTER OF:**

HAIDER ALI

...APPLICANT

VERSUS

UNION OF INDIA AND ORS.

...RESPONDENTS

**INDEX**

**NDOH- 02.05.2024**

S. NO.	PARTICULARS	PAGE NO.
1.	<b>Reply on behalf of Himachal Pradesh Cricket Association – Respondent No. 26</b>	1-10
2.	<b>Annexure A-1</b> Copy of Show Cause notice dated 27.06.2023	11-12
3.	<b>Annexure A-2</b> Copy of Reply Notice dated 16.07.2023	13-14
4.	<b>Annexure A-3 (Colly)</b> Copy of letter dated 25.11.2023 and 02.02.2024	15-17
5.	<b>Annexure A-4</b> Copy of letter dated 29.02.2024 along with Schematic Diagram for the Rain Water Harvesting System	18-20
6.	<b>Annexure A-5</b> Copy of Proof of Payment dated 30.08.2023	21-29
7.	<b>Annexure A-6</b> The copy of report dated 02.09.2023	30-35
8.	<b>Vakalatnama</b>	36-37
	<b>Proof of Service</b>	38

569

THROUGH



SNJ AND PARTNERS  
ADVOCATES FOR RESPONDENT NO. 26  
L- 18, LGF, LAJPAT NAGAR-III  
NEW DELHI- 110024  
MOB- 9910699943

New Delhi

Date 20 . 04 . 2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI**

**EXECUTION APPLICATION NO. 41/2023**

**IN**

**ORIGINAL APPLICATION NO. 94/2021**

**IN THE MATTER OF:**

HAIDER ALI

...APPLICANT

VERSUS

UNION OF INDIA AND ORS.

...RESPONDENTS

**REPLY ON BEHALF OF HIMACHAL PRADESH  
CRICKET ASSOCIATION – RESPONDENT NO. 26**

**MOST RESPECTFULLY SHOWETH:**

1. The Original Application no. 94/2021 in the present Application was filed by the Applicant against use of ground water for maintenance of Cricket play grounds without availing of alternative of using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water, leading to depriving people of potable drinking water, wherein vide order dated 15.04.2021, this Hon'ble Court has issued following directions:
  - a) "Accordingly, we direct the Secretary, Ministry of Jal Shakti to hold a joint meeting within one month with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds. If necessary, any other expert may also be coopted. The issues for consideration may inter alia include –

- b) prohibiting use of ground water for maintenance of the play grounds atleast during the time no match is being actually played and exploring utilization of STP treated water;
- c) ensuring that effective rain water harvesting and water storage/recharging systems are installed in all playgrounds to save the ground water;
- d) laying down mandatory requirement of engagement of an environmental expert for every cricket stadium for ensuring compliance with the environmental norms,
- e) using every sport event with the programme of awareness for environment protection, using a part of profit from commercial activities as a mandatory obligation.
- f) The decisions taken in the meeting may be followed up by appropriate statutory orders.”

2. That subsequently, a show cause notice dated 27.06.2023 was issued by Central Ground Water Authority alleging that during the inspection it was found the association was using groundwater without any valid NOC from Central Ground Water Authority. That the Show Cause Notice sought explanation of the reasons as to why No Objection Certificate for ground water extraction was not sought from the concerned department, i.e. CGWA/SGWA and why penalty/Environmental Compensation should not be imposed for illegal withdrawal of ground water. The Copy of Show Cause notice dated 27.06.2023 is annexed as **Annexure A-1.**

3. That the Answering Respondent issued a Reply Notice dated 16.07.2023 whereby it was informed to the CWGA, as inter alia:
- a) *The inspection of the Stadium was conducted by a team of officials deputed by the authority on 7<sup>th</sup> June, 2023.*
  - b) *That it was informed about the following efforts for rain water harvesting;*
    - a. *The association has appointed a consultant to seek guidance with respect to the rain water harvesting – collection and utilization of the same for irrigation of the cricket ground and other areas.*
    - b. *Considering the high frequency of rains in Dharamshala and other parts of Himachal Pradesh, the road connectivity is disrupted and the underground connectivity of water lines will be bit delayed.*
    - c. *Dharamshala is an area which has sufficient rainfall and as per the data available on the MET website for the year 2020 & 2021, the total average rainfall in district Kangra is 2000mm approx. and Dharamshala has the third highest rainfall in the country.*

The copy of Reply Notice dated 16.07.2023 is annexed as **Annexure A-2**.

4. That subsequently, the Applicant had filed MA 16/2023, which was later renumbered to instant EA 41/2023, in pursuance of which, a meeting dated 17.07.2023 was conducted under the chairmanship of Secretary, DoWR, RD and GR, Ministry of Jal Shakti, wherein among other

concerned authorities, Shri Kuldeep Singh, Infrastructure Consultant Himachal Pradesh Cricket Association also attended the aforesaid meeting with respect to Dharamshala Stadium, Dharamshala.

5. That in the aforesaid meeting dated 17.07.2023, following directions were issued by Secretary, DoWR, with respect to State Cricket Associations, and in particular, the Answering Cricket Association:

*“1. All cricket associations/owner/management of the stadiums, who have not installed Rain Water Harvesting System (RWH) so far, must install RWH within three months and initiate concrete steps to implement the direction of NGT so as to become less dependent on fresh water. They can engage consultants for feasibility study and seek guidance from CGWB in this regard.*

*2. All stadium authorities may engage consultants to ensure use of treated water. The concerned Stadium authorities may approach local authorities/ Municipal Corporations and explore the possibilities for supply of treated water for maintenance of cricket grounds. Feasibility of installing Sewage Treatment Plant (STP) may be studied by engaging consultants. Concerned Cricket Association shall provide the timeline for installation of Treated Water Facility/STP.*

*3. Stadium authorities may approach ground water authorities regulating and controlling ground water in their respective States for obtaining No Objection Certificate (NOC) for ground water abstraction. In case of non-compliance, necessary action/penal action as deemed appropriate as per extant rules/guidelines shall be taken by the concerned authorities. CGWA/SGWA shall provide support to all cricket associations and owner of the stadiums for obtaining No Objection Certificate for extraction of ground water.”*

6. In pursuance of the aforesaid directions, the Answering Respondent has complied with the direction to install Rain Water Harvesting System. It has installed one Rain Water Harvesting Tanks having capacity of 2,10,000 Liters thereby increasing the total capacity to 3,60,000 Liters against the total required capacity of 2,40,250 Liters. The same position was informed to the CGWA by the Answering Respondent vide letter issued on 25.11.2023 and further 15-days time was sought for activation, automation and connectivity of the tanks. That thereafter the answering Respondent issued another letter on 02.02.2024 informing the CWGA about the successful installation and activation of the Rainwater Harvesting System. A copy of letter dated 25.11.2023 and 02.02.2024 is annexed as **Annexure A-3(Colly)**.
7. That in present the rainwater is being harvested from the moat of the ground which collects water from Cricket Stand, Ground and Roof of the building structures within the premises and the harvested water is now being used for the irrigation of the Cricket Ground. Further on 28.02.2024, Dr. Sanjay Pandey (Sr. Scientist- CGWA) and Mr. Manohar Kumar (Asst. Hydro Geologist) inspected the installation of Rain Water Harvesting System at premises of the Answering Respondent and further recommended to make another Borewell as the same will be recharged with the Flowing Moat Water and it was suggested by the inspecting team that this will help in maintaining the Ground Water Level. It is submitted that the Answering Respondent has, on their recommendations, completed the work of installing a new

borewell as well. The copy of letter dated 29.02.2024 along with Schematic Diagram for the Rain Water Harvesting System is annexed as **Annexure A-4**.

8. That in furtherance of the assurances given, the Answering Respondent has started the process of obtaining NOC from the CGWA and application for NOC has been filed on 30.08.2023. Further the Answering Respondent has already paid on 30.08.2023 a sum of Rs. 30,000/- (Rupees Thirty Thousand only) towards application charges. A copy of Proof of Payment dated 30.08.2023 is annexed as **Annexure A-5**.
9. That earlier Application for the NOC was not feasible and was not possible to be made as there was no category for stadiums, cricket grounds and other sports grounds. It is humbly submitted that after the amendment notification dated 29.03.2023 was published by Ministry of Jal Shakti, and clause (vi) was added in paragraph 4.3 and only subsequent to the amendment it has become possible for the answering Respondent to make an application for the NOC. Therefore, the penalty imposed retrospectively for non-compliance of NOC conditions, the basis of computation of which is unknown, is harsh and arbitrary. Without prejudice to the aforesaid, the answering Respondent made the payment of penalty.
10. That in reference of the advisory direction by CGWA to ascertain the possibility and feasibility of STP installation in the Stadium, it is hereby submitted that the Answering Respondent had appointed consultants and the utility of the

STP was recommended as non-feasible as per the prevailing conditions after considering the following:

- i. The capacity of the Stadium is 20500 Persons during the match days which are restricted to maximum 7-8 matches/ days in a year.
- ii. The no. of employees working during daytime are 45 and night duty only 2-3 guards are there.
- iii. As per the norms, the water discharge per person during match days will be 15 Lts/ person comprising to 3,07,500 Lts. And the Stadium Official staff water discharge will be  $45 \times 15$  Lts = 675 Lts. per day. The total discharge is 3,08,175 Litres per day but the major part of the discharge of approximate 308 KL is only for 8 days and for rest of the year it is only 675 Lts. / day.
- iv. The Sewage Treatment Plant Design shall be 308 KL based on SBR or MBBR Technology with Ultra Filtration of the Treated Water which can be re-circulated in the Cricket Ground but the main problem of the Sewage Treatment Plant which require at least 40% of the waste water discharge for its functioning which is only available for 7-8 days in a year and for the rest of the days the waste water is only approximate 675 Lts. / day.

The Bio Bacteria cannot survive under these conditions and it will have to face MLSS issues.

The copy of report dated 02.09.2023 is annexed as **Annexure A-6.**

11. The answering Respondent is conscious of the environment and has even undertaken various campaigns for raising awareness about the environment and the need for adopting eco-friendly measures.
12. That since this Hon'ble Tribunal, vide order dated 07.12.2023 had directed to implead Himachal Pradesh Cricket Association as Respondent in the instant Execution Application, it is hereby submitted before this Hon'ble Tribunal that the directions issued by the CGWA had been duly complied by the Answering Respondent.

**Respondent No. 26  
Himachal Pradesh Cricket Association**

THROUGH

**SNJ AND PARTNERS  
ADVOCATES FOR RESPONDENT NO. 26  
L-18, (L.G.F)**



New Delhi  
Date 20-04, 2024

Lajpat Nagar-III  
New Delhi-110024

578 <sup>6480</sup>  
16.9.2024

9

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI**

**EXECUTION APPLICATION NO. 41/2023**

**IN**

**ORIGINAL APPLICATION NO. 94/2023**

**IN THE MATTER OF:**

HAIDER ALI

...APPLICANT

VERSUS

UNION OF INDIA AND ORS.

...RESPONDENTS

**AFFIDAVIT**

I, Avnish Parmar, aged about 50 years S/o Sh. Santosh Parmar, working/posted as Hony. Secretary HPCA, at Himachal Pradesh Cricket Association having office at HPCA Cricket Stadium Dharamshala, Distt. Kangra (H.P.) – 176215 do hereby solemnly affirm and state as under:-



1. That I am the authorized representative of the Himachal Pradesh Cricket Association in the aforesaid case and the accompanying Reply has been drafted under my instructions.
2. That I have gone through and understood the contents of the accompanying Reply, and state that the averments made therein are true and correct to my knowledge and legal submissions made therein are believed to be true and correct on legal advice received.
3. I further state that the contents of the accompanying Reply may be treated as a part of this affidavit, as if the same have been incorporated herein.

**Attested**

16.9.2024  
NOTARY PUBLIC  
DHARAMSHALA

**DEPONENT**

**VERIFICATION**

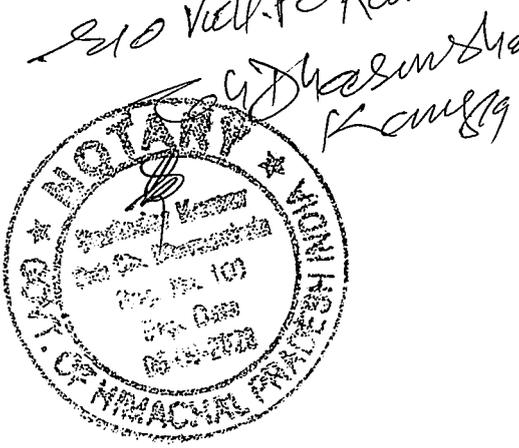
I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct, and nothing material has been concealed therefrom nor, any part of it is false.

Verified at Dharamshala on this 16<sup>th</sup> day of April, 2024

Witness *[Signature]*  
Ram Dadiyal  
S/O Seebhash chand  
S/O Veer Pokanah

**DEPONENT**

*[Signature]*



Certified that the contents of declaration affirmation statement made on oath have been read over & explained to Deponent/Executant who seemed to understand the declaration/affirmation statement at time making thereof :-

Attested  
*[Signature]*  
16-4-2024,  
NOTARY PUBLIC  
DHARAMSHALA

File No. CGWA-21/31/2020-CGWA — 365  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development & Ganga Rejuvenation  
CENTRAL GROUND WATER AUTHORITY  
18/11 Jam Nagar House, Man Singh Road, New Delhi – 110011  
cgwa-noc.gov.in

Date: 27.06.2023

**SHOW-CAUSE NOTICE**

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 38 (E), dated the 14<sup>th</sup> January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Ministry of Jal Shakti has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan India applicability.

And whereas an Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide Notification number S.O. 1509 (E), where clause (vi) has been added to Para 4.3 of the said Guidelines which provide that "**All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting.**"

And whereas SGWA/ Concerned Department is regulating groundwater in some States and MoJS Guidelines provide that "*wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail.*"

And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, **the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water,** has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds.

And whereas a list of all major stadiums has been provided by BCCI which includes Himachal Pradesh Cricket Association Stadium, Dharamsala, Himachal Pradesh.

And whereas a Meeting was held on 02.06.2023 under the Chairmanship of Secretary, DoWR, Ministry of Jal Shakti with all the concerned officers / officials wherein it was directed that "*Inspections of listed stadiums may be carried out by CGWA/ SGWA/ CPCB/ SPCB to ensure the compliance of Hon'ble NGT directives/ CGWA Guidelines/ MoHUA guidelines. Suitable penal action may be initiated in case of violations / non-compliance of guidelines issued by the Government of Indian or State Government as per Groundwater Regulation Guidelines 2020 and the Environment (Protection) Act 1986.*"

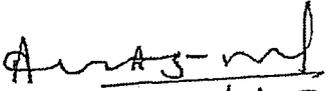
TRUE COPY

And whereas, an inspection of Himachal Pradesh Cricket Association Stadium, Dharamsala, Himachal Pradesh was carried out by the officials of CGWB/ other concerned departments in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti, and during the inspection, it has been found that the stadium has 2 tubewells / borewells in its premises and is using groundwater without valid NOC from concerned State Ground Water Authority/ Department.

**Now therefore**, in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986 and Gazette Notification, S.O. 3289(E) dated 24/9/2020, the authority hereby directs you to show cause to explain the reason as to why No Objection Certificate for ground water extraction was not sought from the concerned department, i.e. CGWA/SGWA and why suitable penalty / Environmental Compensation should not be imposed for illegal withdrawal of ground water.

You are hereby given an opportunity to submit your response, in any case within 15days of receipt of this notice, failing which appropriate action will be initiated under the provisions of Environmental (Protection) Act, 1986 and Gazette Notification S.O. 3289(E), dated 24/9/2020 and its Amendment dated 29.03.2023, at your own risk, cost and responsibility for illegal withdrawal of groundwater. Please note that failure submit a response will be understood that you have nothing to say in this regard.

To  
Mr. Avnish Parmar  
Secretary HPCA  
Himachal Pradesh Cricket Association  
secretary@hpca.cricket  
office@hpca.cricket

  
27/6/23  
(A.K. Agrawal)  
Member Secretary

Copy to:

1. The Director (GW), DoWR, RD & GR, Ministry of Jal Shakti, Shram Shakti Bhawan, New Delhi.- for information.

2. The Engineer-in-Chief, Jal Shakti Vibhag, Jal shakti Bhawan, Shimla-171005, [hprrq@rediffmail.com](mailto:hprrq@rediffmail.com), [iph-hp@nic.in](mailto:iph-hp@nic.in) - for information.

(A.K. Agrawal)  
Member Secretary

  
TRUE COPY

**HIMACHAL PRADESH****CRICKET ASSOCIATION**

AFFILIATED TO THE BOARD OF CONTROL FOR CRICKET IN INDIA

CIN : U92411HP2005NPL031707

Mr. A.K. Agrawal (Member Secretary),  
Deptt. Of Water Resources, Central Ground Water Authority,  
19/11 Jam Nagar House, Man Singh Road, New Delhi-110011.

16<sup>th</sup> July 2023

Sub: Regarding the Show Cause Notice referring to File No. CGWA-21/31/2020-CGWA-365 dated 27-06-2023.

Dear Mr. Agrawal,

With due respect in reference to the letter dated above, I humbly submit the prayer for your kind consideration:

- This has a reference to email received from M/s. Central Water Ground Authority dated 27.06.2023 regarding usage of ground water for irrigation of Himachal Pradesh Cricket Association (HPCA), Cricket Ground at Dharamshala in district Kangra, Himachal Pradesh.
- HPCA has appointed a Consultant who is a retired Chief Engineer from Himachal Pradesh Irrigation cum Public Health Department to guide us in regard to the rain water harvesting, collection of the same and re using for the irrigation of the Cricket Ground and other areas.
- It is humbly submitted that the HPCA is diligently undertaking the compliance with regard to Action taken Report in Hon'ble NGT matter, OA No.94/2021 & MA 18/2023 (Haider Ali Vs. Union of India & Ors). We are also duly undertaking compliance to the Minutes of the Meeting held on 02.06.2023 under the Chairmanship of Secretary, Department of Water Resources.
- Considering the high frequency of rains in Dharamshala and other parts of Himachal Pradesh the road connectivity is disrupted and the underground connectivity of water lines will be a bit delayed.
- It would be out of place to mention that Dharamshala is an area which has sufficient rainfall. As per the data available on the MET website for the year 2020 & 2021, the total average rainfall in district Kangra is approximate 2000 mm and Dharamshala having the 3<sup>rd</sup> highest rainfall in the country.

*As*  
**TRUE COPY**



# HIMACHAL PRADESH CRICKET ASSOCIATION

AFFILIATED TO THE BOARD OF CONTROL FOR CRICKET IN INDIA

CIN : U92411HP2005NPL031707

- In light of above, it is humbly requested that 3 month's time may kindly be provided for demonstrating our commitments to sustainability issues and the spirit of NGT Order.

Thanking you.

Sincerely yours,



Avnish Parmar- Secretary  
Himachal Pradesh Cricket Association  
Dharamshala, Distt. Kangra, Himachal Pradesh.

<sup>14</sup>  
TRUE COPY

25<sup>th</sup> Nov. 2023

CIN : U92411HP2005NPL031707

To

The Chairman,

Central Ground Water authority, Ministry of Jal Shakti,

18/11, Jamnagar House, Man Singh Road, New Delhi-110011.

**Sub: Rain Water Harvesting and Installation of Collection Tanks at HPCA Cricket Stadium Dharamshala, Himachal Pradesh.**

Dear Sir,

This is in continuation of the earlier correspondence we had with the Central Ground Water Authority dated 6<sup>th</sup> Sep. 2023 in regard to the compliance to Hon'ble NGT order dated 15-04-2021 in Haider Ali v/s UOI and others (OA no. 94/2021) with respect to the installation of Rain Water Harvesting system at Himachal Pradesh Cricket Association Cricket Stadium at Dharamshala in Distt. Kangra of Himachal Pradesh, we would like to pray further as below:

- That we have installed the Rain Water Harvesting Tanks having capacity of 2,10,000 Lts in addition to the existing tanks having capacity of 1,50,000 Lts. Hence the total capacity of the Rain Water Harvesting Tanks will be 3,60,000 Lts. Against the total required capacity of 2,40,250 Lts. Photos of the installed Rain Water Collection tanks are attached herewith for your reference. The activation, automation and connectivity work of the tanks is in progress and same will be completed within 15 days.
- Also as documents submitted earlier for the permission to regularize the existing Bore Wells is under consideration with the authorities.

Photos of the Rain Water Collection Tanks Installed

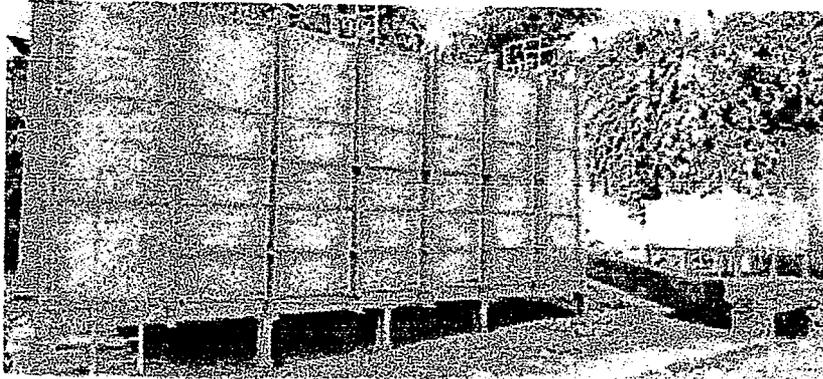
*PS*  
**TRUE COPY**



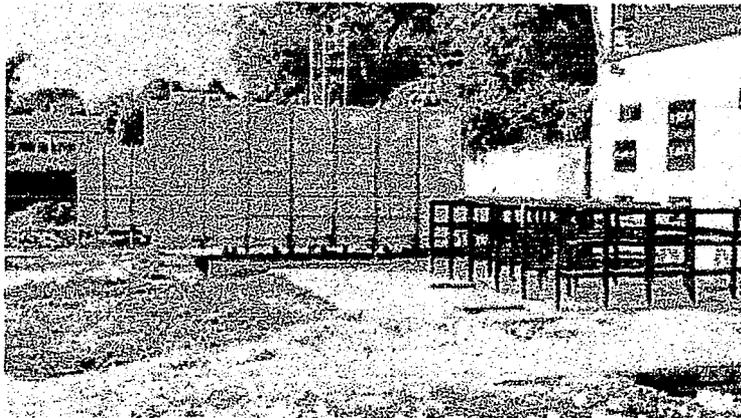
# HIMACHAL PRADESH CRICKET ASSOCIATION

AFFILIATED TO THE BOARD OF CONTROL FOR CRICKET IN INDIA

CIN : U92411HP2005NPL031707



Tank No. 01- Having Capacity of 1,05,000 Lts.



Tank No. 2- Having Capacity of 1,05,000 Lts.

Hence we humbly request your good self to allow us to have another 15 days time for the activation of the above tanks.

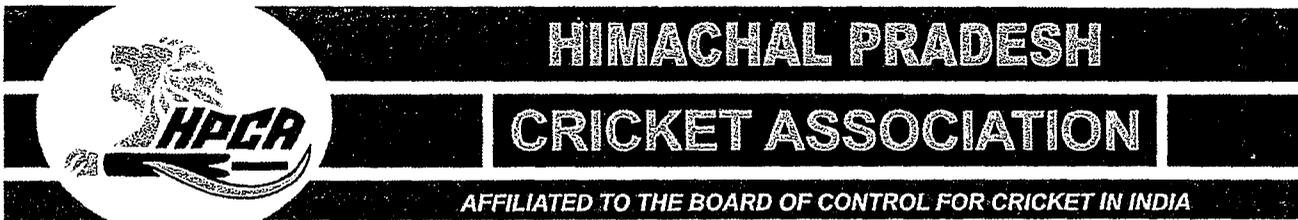
Thanking you.  
Yours sincerely,

For Himachal Pradesh Cricket Association

Avnish Parmar- Secretary



TRUE COPY



Dated: 2<sup>nd</sup> February 2024 IN : U92411HP2005NPL031707

To  
The Chairman,  
Central Ground Water Authority, Ministry of Jal Shakti,  
18/11, Jamnagar House, Man Singh Road, New Delhi-110011.

**Sub: Rain Water Harvesting and Installation of Collection Tanks at HPCA Cricket Stadium Dharamshala, Himachal Pradesh.**

Dear Sir,

This is in continuation of the earlier correspondence we had with the Central Ground Water Authority dated 6<sup>th</sup> Sep. 2023 and 25<sup>th</sup> November 2023 regarding the compliance to Hon'ble NGT order dated 15-04-2021 in Haider Ali v/s UOI and others (OA no. 94/2021) for the installation of Rain Water Harvesting system at Himachal Pradesh Cricket Association Cricket Stadium at Dharamshala in Distt. Kangra of Himachal Pradesh, we would like to inform you that the said system has been installed and activated at Dharamshala Stadium and the same is being used for the Ground and Practice area. We humbly request you to kindly depute your officials to inspect the same.

Thanking you.

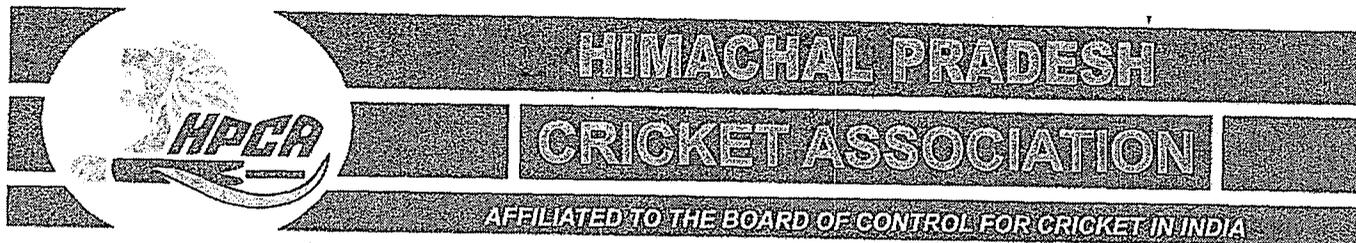
Yours sincerely,

For Himachal Pradesh Cricket Association,

(Avnish Parmar)  
Hony. Secretary, HPCA



*Ky*  
TRUE COPY



AFFILIATED TO THE BOARD OF CONTROL FOR CRICKET IN INDIA

CIN : U92411HP2005NPL031707

To  
The Chairman,  
Central Ground Water Authority,  
Ministry of Jal Shakti, 18/11, Jamnagar House,  
Man Singh Road, New Delhi- 110011.

29<sup>th</sup> Feb. 2024.

Dear Sir,

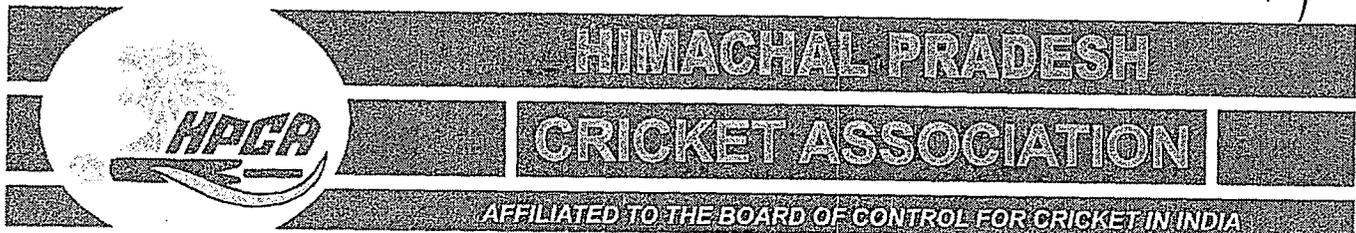
In reference to the case of **Haider Ali V/S Union of India and others (O.A. No. 94/2021)** passed by Hon'ble NGT, the use of excessive use of Ground Water for maintenance of Cricket Ground/s without availing the alternatives such as STP treated water and installation of Rain Water Harvesting system for storing and recharge of Ground Water, an inspection was carried out by the Regional Officers of The Central Ground Water Authority on dated 14<sup>th</sup> June 2023. Member Secretary of CGWA too has issued the Show- Cause Notice vide letter No. CGWA-21/31/2020-CGWA-365 dated 27<sup>th</sup> June 2023.

A meeting was convened on 17<sup>th</sup> July 2023 under the Chairmanship of Secretary (WR, RD & GR), MoJS at 4.30 PM to discuss the issues raised by Hon'ble NGT in the matter O.A. No. 94/2021 (Haider Ali V/S UoI & Others). All the Cricket Associations including Himachal Pradesh Cricket Association was also directed to hire consultants for the Rain Water Harvesting as well as to establish the Sewage Treatment Plant so that the excessive use of Ground Water be avoided and alternative as mentioned above be used for the irrigation of the Ground/s.

Keeping in view, the Himachal Pradesh Cricket Association Dharamshala has taken on board the following Consultants:

- Mr. Ashwani Gupta- Retired Chief Engineer- Irrigation cum Public Health Department, Govt. of Himachal Pradesh to consult HPCA on the requirement of water for the irrigation of the ground/s and rain harvesting as per the need of the grounds. Keeping in view the Rainfall data available in Dharamshala, Mr. Gupta has advised HPCA that the total requirement of Water required for irrigation of Ground/s shall be 240250 Litres.
- HPCA too has hired M/S Evergreen Enviro- a firm based at Plot No. 22/2, Makhan Majra, Chandigarh- 160101 to advise on the Treatment of the Sewage and its re circulation into the ground irrigation, has submitted as follows:

*R*  
**TRUE COPY**



AFFILIATED TO THE BOARD OF CONTROL FOR CRICKET IN INDIA

CIN : U92411HP2005NPL031707

Capacity of the Stadium is 20500 Person and is restricted to a maximum of 7-8 match per year. The day time employees working at the stadium premises are 45 only. The Sewage Treatment Plant required is for optimum capacity of the stadium i.e. 15 Lts. Per Person X 20500= 307.5 KLD which will have sufficient load only for 7-8 days in a year and remaining days will have only 45 Pax X 15 Lts/ Person= 675 Lts. The design of the STP will be for 308 KLD based of SBR or MBBR Technology. Looking at the majority of the days the available effluent for treatment, the STP will not be workable, hence it was denied to establish the STP.

HPCA has installed Water Tanks of the capacity of 3,70,000 Lts. Within the premises and the rain water being harvested from the Moat of the Ground which collects water from the Cricket Stand, Ground and Roofing of the Building Structures within the premises. The system has been 100% activated and the harvested rain water is being used for the irrigation of the Cricket Ground/s. The schematic diagram of the collection, circulation is attached herewith.

On 28<sup>th</sup> Feb. 2024, Dr. Sanjay Pandey- Sr. Scientist- Central Ground Water Authority and Mr. Manohar Kumar- Assistant Hydro Geologist have inspected the installation of Rain Water Harvesting System at Himachal Pradesh Cricket Association Dharamshala and have further suggested to make another Bore Well and the same will be recharged with the Flowing Moat Water. This will help in maintaining the Ground Water Level. We appreciate the suggestion and assure that this will be completed before 31<sup>st</sup> March 2024.

Thanking you.

Yours faithfully,

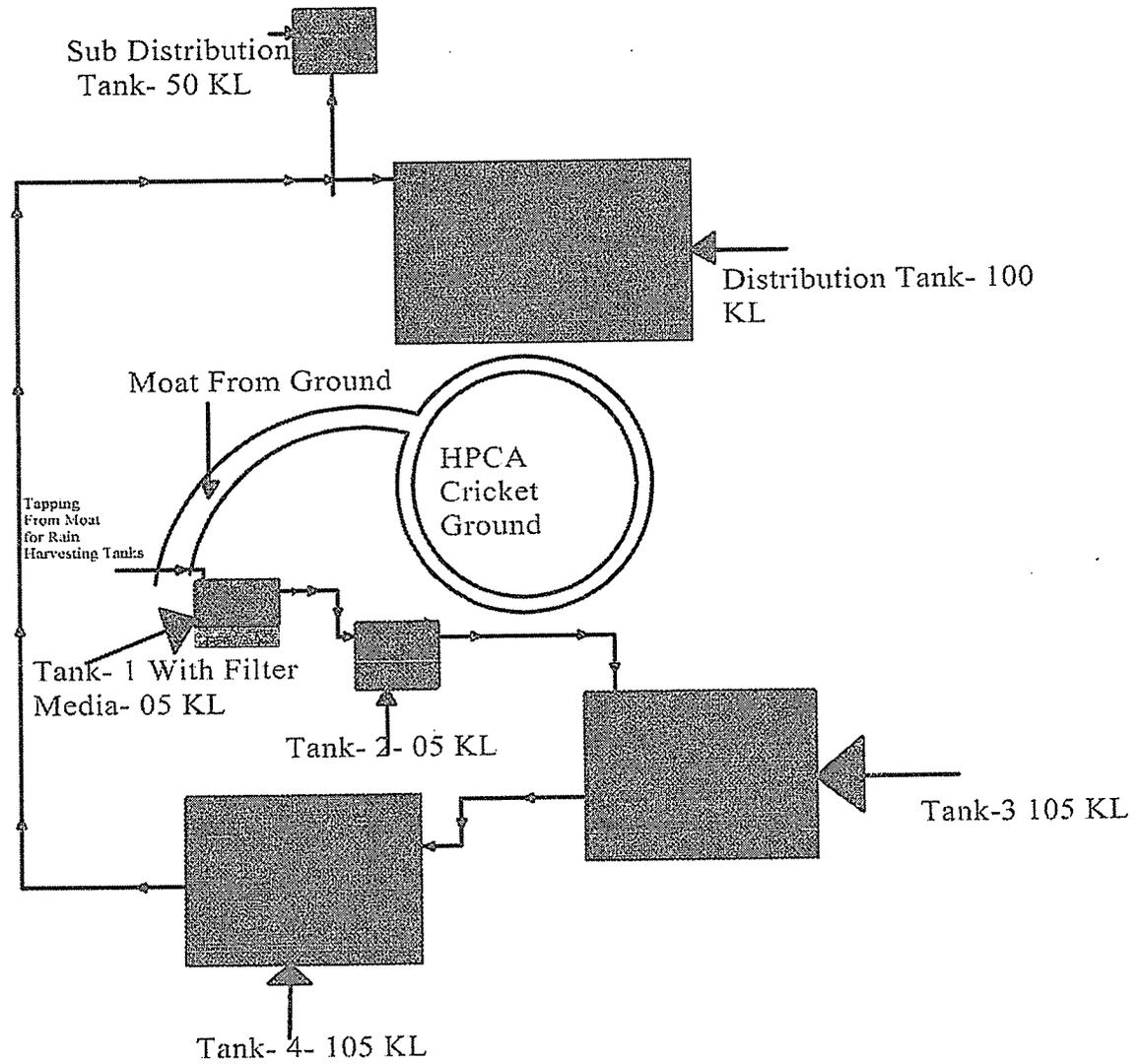
For Himachal Pradesh Cricket Association



Authorized Signatory

Encl: Schematic Diagram of Rain Water Harvesting System attached

*B*  
TRUE COPY



RAIN WATER HARVESTING SYSTEM AS  
INSTALLLD AT HPCA DHARAMSHALA

*RS*  
**TRUE COPY**



## Single Window Clearance System

Directorate of Industries(DOI)  
Govt. of Himachal Pradesh

Applicant Detail					
IUID	25595867	Applicant Name	HPCA DHARAMSHALA	Father/Husband Name	S/O HPCA
Permanent Address	HPCA DHARAMSHALA TEHSIL DHARAMSHALA DISTT KANGRA HP 176215	Corresponding Address	HPCA DHARAMSHALA TEHSIL DHARAMSHALA DISTT KANGRA HP	Firm type	company/firm
When and where company incorporated/registered					
Place of incorporation/registration	CHANDIGARH	Year of incorporation	2005	Registration No.	U92411HP2005NPL03 1707
Place of registration of the firm/co-operative society	REGISTRAR OF COMPANY CHANDIGARH	Names of the Director/Partners/Governing body members/ Trustees	SH ARUN SINGH DHUMAL AND SH SANJAY SHARMA	Address of the Director/Partners/Governing body members/ Trustees	HPCA
Details of Ground Water Source					
Hadbast Number	363/6	Khata No	473	Khatauni No	691
Khasra No	3641 3547 3335	District	Kangra	Tehsil	DHARAMSHALA
IPH Division	JSV Division Dharamshala	IPH Sub Division	IPH Sub-Division D/Shala	Village	DHARAMSHALA
Name of Estate	DHARAMSHALA	Whether the source is located in an area declared as notified under section 5, if so, give details	YES		
Source Details					
Source of Water	perennial	Quality of ground water	GOOD	Quantum of water availability	250000
Source Area	urban	Name of the Gram Panchyat/ Municipality	DHARAMSHALA	Nature of existing use of source	
Whether the source is under the private ownership, if so, details of the ownership	Firm				
Purpose of sinking well/augmentation of ground water source					
Purpose for which water is proposed to be extracted or used		Details of prospective users	HPCA	Quantum of water proposed to be extracted	250000
In case of mismatch between quantum of availability of water and its use, the details of availability of balance water to the beneficiaries		Firm is registered with no Department of Industries			
Details of the Works to be executed/maintained					
Details of works	CRICKET STADIUM	Approximate cost/expenditure to be incurred	15-20 CRORE APROX	Whether the works are to be executed / maintained individually or collectively on cooperative or on community basis	

*RE*  
TRUE COPY



Single Window Clearance System

Directorate of Industries(DOI)  
Govt. of Himachal Pradesh

Where works are to be executed/ maintained collectively, supply the details of the participants and their shares	HPCA	Where the source or the land over which source is located is not under the ownership of the applicant, the mode of acquisition of such source /land	HPCA	Whether the consent of other existing competitive users of the source has been obtained, if so, give details
Purpose for which water is proposed to be extracted or used	Commercial	Date of commencement of the work	2023-08-30	Date by which the work is to be completed
Waste water management arrangements	YES	Any other information which may be considered relevant or the applicant wishes to be included in the permit to be granted	ALREADY EXISTED	

**Comments**

Sr.No.	Role	User	Comments	Date/Time
1			Investor has submitted the application to the department	Wednesday, 30/08/2023 15:00

**TRUE COPY**



**Single Window Clearance System**  
Govt. of Himachal Pradesh

Dear M/s HPCA DHARASMHALA,

Thank you for submitting Application on Single Window Clearance System.

Your transaction details for Application #52554 is as below:

Transaction ID	Client Ref. No.	Amount	Date & Time
2277902	408930	10000	2023-08-30 15:00:13

Regards,  
Single Window Clearance System Team



Contact Us



Feedback & Query

Copyright 2023 <https://emerginghimachal.hp.gov.in>. All Rights Reserved.

*Placed by ~~1061~~ to 1061 -  
Vide Debit Card Paid by me out of  
my pocket*

*Submitted  
30.08.23*

*Verified*

**TRUE COPY**

## Single Window Clearance System

Directorate of Industries(DOI)  
Govt. of Himachal Pradesh

## Applicant Detail

JID	80721380	Applicant Name	HPCA DHARAMSHALA	Father/Husband Name	S/O HPCA
Permanent Address	HPCA DHARSMHALA TEHSIL DHARMSAHALA DISTT KANGRA HP	Corresponding Address	HPCA DHARSMHALA TEHSIL DHARMSAHALA DISTT KANGRA HP	Firm Type	company/firm

## When and where company incorporated/registered

Place of incorporation /registration	CHANDIGARH	Year of incorporation	2005	Registration No.	U92411HP2005NPL03 1707
Place of registration of the firm/ co- operative society	REGISTRAR OF COMPANY CHANDIGARH	Names of the Director/ Partners/ Governing body members/ Trustees	SH ARUN SINGH DHUMAL AND SH SANJAY SHARMA	Address of the Director/ Partners/ Governing body members/ Trustees	HPCA

## Details of Ground Water Source

Khata Number	363/6	Khata No	473	Khatauni No	691
Khata No	3641 3547 3335	District	Kangra	Tehsil	KANGRA
IPH Division	JSV Division Dharamshala	IPH Sub Division	IPH Sub-Division D/Shala	Village	DHARAMSHALA
Name of Estate	Dharamshala	Whether the source is located in an area declared as notified under section 5, if so, give details	YES		

## Source Details

Source of Water	perennial	Quality of ground water	GOOD	Quantum of water availability	100000
Source Area	urban	Name of the Gram Panchyat / Municipality	DHARAMSHALA	Nature of existing use of source	
Whether the source is under the private ownership, if so, give details of the ownership	Firm				

## Purpose of sinking well / augmentation of ground water source

Purpose for which well is proposed to be extracted or used	Details of prospective users	HPCA	Quantum of water proposed to be extracted	100000
Reason of mismatch between quantum of availability of water and its use, the details of availability of ground water to the beneficiaries	Firm is registered with no Department of Industries			

## Details of the Works to be executed / maintained

Details of works	CRICKET STADIUM	Approximate cost/expenditure to be incurred	15-20 CRORE APROX	Whether the works are to be executed / maintained Individually or collectively on cooperative or/on community basis	NO
Where the works are to be	HPCA	Where the source or	HPCA	Whether the consent	-

TRUE COPY

Single Window Clearance System

Directorate of Industries(DOI)  
Govt. of Himachal Pradesh

executed/ maintained effectively, supply the tails of the participants and their areas	the land over which source is located is not under the ownership of the applicant, the mode of acquisition of such source / land	of other existing competitive users of the source has been obtained; if so, give details			
purpose for which permit is proposed to be extracted or used	Commercial	Date of commencement of the work	2023-08-30	Date by which the work is to be completed	2023-08-30
waste water management arrangements	YES	Any other information ALREADY EXISTED which may be considered relevant or the applicant wishes to be included in the permit to be granted.			

Comments				
No.	Role	User	Comments	Date/Time
			Investor has submitted the application to the department.	Wednesday, 30/08/2023 15:07

TRUE COPY



# Single Window Clearance System

Govt. of Himachal Pradesh

Dear M/s HPCA DHARAMSHALA,

Thank you for submitting Application on Single Window Clearance System.

Your transaction details for Application #52556 is as below:

Transaction ID	Client Ref. No.	Amount	Date & Time
2277905	590830	10000	2023-08-30 15:07:52

Regards,  
Single Window Clearance System Team



Contact Us



Feedback & Query

Copyright 2023 <https://emerginghimachal.hp.gov.in>. All Rights Reserved.

*Pay by 10, 1061 -  
Vede Debit Card  
10 Amount  
3008-2023*

*Pay by me out of my  
Pocket*

*Verified*

**TRUE COPY**

## Single Window Clearance System

Directorate of Industries(DOI)  
Govt. of Himachal Pradesh

## Applicant Detail

UID	91745920	Applicant Name	HPCA DHARAMSHALA	Father/Husband Name	S/O HPCA
Permanent Address	HPCA DHARAMSHALA TEHSIL DHARAMSHALA DISTT KANGRA HP	Corresponding Address	HPCA DHARAMSHALA TEHSIL DHARAMSHALA DISTT KANGRA HP	Firm type	company/firm

## When and where company incorporated/registered

Place of incorporation/registration	DHARAMSHALA	Year of incorporation	2005	Registration No.	U92411HP2005NPL03 1707
Place of registration of the firm/ cooperative society	REGISTRAR OF COMPANY CHANDIGARH	Names of the Director/ Partners/ Governing body members/ Trustees	SH ARUN SINGH DHUMAL AND SH SANJAY SHARMA	Address of the Director/ Partners/ Governing body members/ Trustees	HPCA

## Details of Ground Water Source

Handbast Number	363/6	Khata No	473	Khatauni No	691
Khasra No	3641 3547 3335	District	Kangra	Tehsil	DHARAMSHALA
IPH Division	JSV Division Dharamshala	IPH Sub-Division	IPH Sub-Division D/Shala	Village	DHARAMSHALA
Name of Estate	Dharamshala	Whether the source is located in an area declared as notified under section 5, if so, give details	YES		

## Source Details

Source of Water	perennial	Quality of ground water	GOOD	Quantum of water availability	200000
Source Area	urban	Name of the Gram Panchyat/ Municipality	DHARAMSHALA	Nature of existing use of source	
Whether the source is under the private ownership, if so, name of the ownership	Firm				

## Purpose of sinking well/ augmentation of ground water source

Purpose for which water is proposed to be extracted or used	Details of prospective users	HPCA	Quantum of water proposed to be extracted	200000
In case of mismatch between quantum of availability of water and its use, the details of allocation of water to the beneficiaries	Firm is registered with no Department of Industries			

## Details of the Works to be executed/maintained

Details of works	CRICKET STADIUM	Approximate cost/expenditure to be incurred	15-20 CRORE APROX	Whether the works are to be executed/ maintained individually or collectively on cooperative or on community basis	
Where works are to be executed	HPCA	Where the source of water	HPCA	Whether the consent	

TRUE COPY

Single Window Clearance System

Directorate of Industries(DOI)  
Govt. of Himachal Pradesh

executed/ maintained collectively, supply the details of the participants and their shares		the land over which source is located is not under the ownership of the applicant, the mode of acquisition of such source / land	of other existing competitive users of the source has been obtained, if so, give details
purpose for which permit is proposed to be extracted or used	Commercial	Date of commencement of the work	Date by which the work is to be completed
Is site water management arrangements	YES	Any other information which may be considered relevant or the applicant wishes to be included in the permit to be granted	ALREADY EXISTED

Comments

No.	Role	User	Comments	Date/Time
			Investor has submitted the application to the department	Wednesday, 30/08/2023 15:12

*B*  
TRUE COPY



# Single Window Clearance System

Govt. of Himachal Pradesh

Dear M/s HPCA DHARAMSHALA,

Thank you for submitting Application on Single Window Clearance System.

Your transaction details for Application #52558 is as below:

Transaction ID	Client Ref. No.	Amount	Date & Time
2277906	693830	10000	2023-08-30 15:12:01

Regards,  
Single Window Clearance System Team



Contact Us



Feedback & Query

Copyright 2023 <https://emerginghimachal.hp.gov.in>. All Rights Reserved.

*Ready to 1061 -  
 Mode Debit Card  
 Milsonant  
 3508-2023  
 Paid by me out of my pocket*

*Verified*

**TRUE COPY**



Corporate Office:  
 Plot No. 22/2, Makhan Majra,  
 Chandigarh 160101  
 Ph No. : 09878479361  
 E-mail : evergreenionenviro@gmail.com  
 chd@evergreenion.com  
 Web. : www.evergreenionenviro.com  
**ISO 14001:2004      ISO 9001:2008**

Branch Office : Delhi

To  
 Himchal Pradesh cricket Association,  
 HPCA Cricket Stadium Dharamshala, PO Dharamshala,  
 Distt. Kangra, Himachal Pradesh- 176215.

2<sup>nd</sup> Sep. 2023.

**Sub: Regarding the Setting Up of Sewage Treatment Plant at your premises**

Dear Sir,

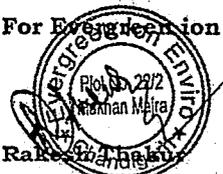
We have gone through all the details submitted by you in your email dated 31<sup>st</sup> August 2023 regarding the setting up of a Sewage Treatment Plant at your Stadium. As per the details submitted of occupancy, no. of seats as well as the number of matches per year on approximation basis. Also the no. of employees working at the stadium during daytime were also detailed by you.

**We would like to bring the following points to your kind consideration and knowledge:**

- The capacity of the Stadium is 20500 Persons during the match days which are restricted to maximum 7-8 matches/ days in a year.
- The no. of employees working during daytime are 45 and night duty only 2-3 guards are there.
- As per the norms, the water discharge per person during match days will be 15 Lts/ person comprising to 307500 Lts. And the Stadium Official staff water discharge will be 45X15 Lts= 675 Lts. Per day. The total discharge is 308175 Litres per day but the major part of the discharge of approximate 308 KL is only for 8 days and for rest of the year it is only 675 Lts. / day.
- The Sewage Treatment Plant Design shall be 308 KL based on SBR or MBBR Technology with Ultra Filtration of the Treated Water which can be re circulated in the Cricket Ground but main problem of the Sewage Treatment Plant which require at least 40% of the waste water discharge for its functioning which is available for 7-8 days in a year and rest of the days the waste water is only approximate 675 Lts. / day. The Bio Bacteria cannot survive under these conditions and we will have to face MLSS issues.

Hence finally we are of the opinion that we should not set up the Sewage Treatment Plant as per the prevailing conditions and the discharge of the Waste Water be regulated as exists to the main Municipal Corporation Line.

For Evergreen Ion Enviro



Rakesh Chahal  
 Chief Executive Officer

No.AKG/PF/HPCA/2023-1

dated 15/07/2023

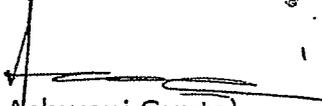
To

Himachal Pradesh Cricket Association  
Dharamshala

**Subject: - C/O Roof top rain water harvesting structure for Cricket Stadium**

With reference to discussions held with Sh. Kuldeep Thakur on above subject, Kindly find enclosed the report for construction of roof top rain water harvesting structure for taking further necessary action please.

DA: As above

  
(Er. Ashwani Gupta)  
Chief Engineer, (Retd.)  
Kailash colony, Tapovan Road  
Sidhbari (Tehsil D/Shala)  
District Kangra (HP)  
PIN 176057

  
**TRUE COPY**

**PROPOSED RAIN WATER HARVESTING STRUCTURE FOR CRICKET STADIUM****DHARAMSHALA**

Cricket stadium under the management of Himachal Pradesh Cricket Association Dharamshala (HPCA) is situated in beautiful surroundings of Dhauladhar valley in Kangra District of Himachal Pradesh. The town of Dharamshala is best known internationally as the home of the Dalai Lama of Tibet. Situated at altitude of 1457 meters above MSL It is one of the highest and most beautiful sports ground in the world. The ground is situated at latitude of 32.1976 degree north and longitude of 76.3258 degree east. The stadium has a seating capacity of about 23000 spectators.

The main existing features of the stadium are as under: -

- |   |               |
|---|---------------|
| 1) Main ground area :-                                | 16802 sq. Mts |
| 2) Practice area -1                                   | 1635 sq. Mts  |
| 3) Practice area-2                                    | 580 sq. mts   |
| 4) Stadium sitting area--                             | 11572 sq mts  |
| 5) Roof area of stadium-                              | 5565 sq mts   |
| 6) There is also a Gym and training area for players. |               |

Presently the water supply is met from two energized hand pumps installed in the complex. There are two tanks of following capacity.

- |                                   |            |
|-----------------------------------|------------|
| 1) Main irrigation (Ground) tank. | 100000 Lts |
| 2) Stand water storage tank-      | 50000 ltrs |

**Water requirement:-**

Water requirement for existing infrastructure is as under: -

- 1) Requirement of water per day for ground- 8000 ltrs per day of irrigation
- 2) Requirement for staff @45 ltrs per day (50)- 2250 ltrs
- 3) Stadium for 23000 capacity @ 10 ltrs per day- 230000 ltrs (Required only during matches which are 3 to 4 per year)

Total requirement- 240250 ltrs



**TRUE COPY**

Say

250000 ltrs per day.

**Existing system of collection of water: -**

There is a collection drain called MOTE in around the ground. This drain collects water from stadium stand area of about 11572 sq mts. (Seating capacity 23000 spectators). The water from sloping roofs in the stadium is also collected through gutters and down pipes. Presently the water is collected and disposed of in a natural drain.

**Need for Rain water harvesting structure**

The rainwater harvesting structure is required to provide water to the existing infrastructure throughout the year and also to augment the discharge of energized the hand pump by recharging the same. Also the directions have been issued by National Green Tribunal (OA No. 94/2021 and MA 18/2023 (Haider Ali vs Uol and others) it is proposed to provide roof top rain water harvesting structure in the stadium for daily use.

**Water availability from rain water**

The average total rainfall in the area is about 2000 mm for the whole year and almost 80% of it occurs in the period June to August/September. Thus the average dependable rainfall can be considered as 1500 mm (considering 75% of the rainfall as dependable).

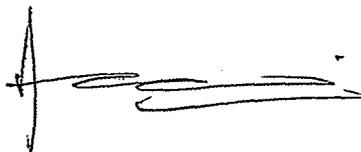
The available water from roof top is taken as 70% of the annual dependable rain fall. The average collection from stands is taken as 50% of the annual dependable rain fall.

Thus the total rain water available water is calculated as under: -

**a) From roof top**

$$5565 \times 1.5 \times 0.7 = 5843 \text{ cum}$$

Say 5843000 ltrs



<sup>AJ</sup>  
**TRUE COPY**

**b) From Stadium stand area**

$11572 \times 1.5 \times .5 = 8679 \text{ cum}$

Say 8679000 ltrs

From above it is clear that available rain water is much more than the annual average requirement of the stadium.

**Recommendations**

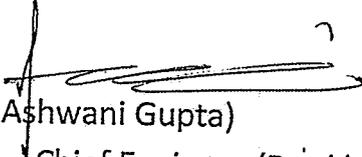
The proposed rain water harvesting structure shall serve following purposes: -

- 1) It shall be used directly during water scarce period by construction of sump well and collecting the roof top rain water through filter media.
- 2) It shall also be used for recharge of existing energized hand pumps by providing filter media around the wells.
- 3) It shall also be used for gardening etc.
- 4) The peak requirement of water is about 250000 ltrs only and the existing storage capacity is about 150000 lac ltrs therefore capacity of rain water harvesting structure tank could be 100000 ltrs. However keeping in view the vagaries of weather and also the fact that the matches shall be held in lean (water scarce) period only, it is recommended that an additional storage tank of 100000 ltrs capacity should be provided for use in extreme exigencies including firefighting.
- 5) The HPCA shall construct /Install storage tank(s) of total capacity as 200000 (Two Lac) ltrs in the area available between main road and the boundary wall of stadium.
- 6) The rain water shall be collected from existing collection drain called Mote and the existing pipe line leading to natural drain.
- 7) A de-silting tank of suitable capacity followed by a filter unit shall be provided at a suitable place to ensure that only the filtered water enters the proposed storage tanks through gravity.
- 8) The water from these storage tanks shall be lifted to existing tanks by providing suitable pumps for further distribution as per requirement.
- 9) It is recommended that a suitable trench of about 1.5 meters in diameter and 1.2 meters in depth may be provided around the exiting



TRUE COPY

hand pumps and same be filled with filter material and rain water may be pumped into it at suitable intervals to recharge these hand pumps.



(Er. Ashwani Gupta)

Chief Engineer (Retd.)

Kailash colony, Tapovan Road

Sidhbari (Tehsil D/Shala)

District Kangra (HP)

PIN 176057

*PC*  
TRUE COPY

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
NEW DELHI**

**Execution Application No. 41 of 2023**

**IN**

**Original Application No. 94 of 2021**

**(Earlier M.A. No. 16 of 2023)**

**IN THE MATTER OF:**

**HAIDER ALI**

**.....APPLICANT**

**VERSUS**

**UNION OF INDIA & ORS.**

**.....RESPONDENTS**

**VAKALATNAMA**

Know all to whom these presents shall come that I **Avnish Parmar** aged about **49** years, S/o **Sh. Santosh Parmar**, R/o **House No. 28, Adarsh Nagar, Garin Market, Jalandhar, Punjab – 144008** presently in **Jalandhar**, authorised representative of **Himachal Pradesh Cricket association**

Them above named the Respondent No. 26 hereby appoint:

**DINESH SHARMA, RITIKA JHURANI**  
**ADVOCATE**  
**L-18, LGF, LAJPAT NAGAR III**  
**NEW DELHI-110024**  
**MOBILE NO. 9910699943**  
**TEL NO. +91-11-40157169**



Advocate(s), to be my/ our true and lawful attorney (s), in the matter noted above, to do all the following acts, deeds and things, or any of them, (jointly and severally) and also ratify anything already done on our behalf that is to say: -

1. To sign, verify and present and send notices, replies rejoinders, pleadings, appeals, cross-objections or petitions for execution, review, revision, other petitions or affidavit or other documents as shall be deemed necessary or advisable for the prosecution of the case or in relation thereto in all its stages.
2. To act appear and plead in the above-mentioned case in any court or tribunal etc, in which the same be heard or tried in the 1<sup>st</sup> instance or in appeal or review or revision or execution or in any other stage of its progress until its final decision.

3. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise to or in any manner relating to the said case.
4. To receive documents, papers, records, orders etc. and to do all other acts all things, which may be necessary or proper to be done for the progress and in all course of the prosecution of the said case.
5. To employ any other legal practitioner, advocate or consultant authorizing him to exercise the power and authority hereby conferred on the Advocate (s) whenever he/they may think fit to do so.

And I/We hereby agree that whatever the Advocate (s) or his/ there substitute shall do in the premises shall be binding on me in all intents and purposes just as if it would have been done by me.

And I/We hereby agree not to hold the Advocate (s) or his/their substitute responsible for the said case in consequence of his absence from the court when the said case is called up for hearing.

And I/We hereby agree that in the event of the whole or any part of the free agreed by me/ us to be paid to the Advocate (s) remaining unpaid he/they shall be entitled to withdraw from the prosecution of the said case, or not to appear until the same is paid.

In witness whereof I/We hereunto set my/our hand to these presents the contents of which have been explained to and understood by me/us.

Date: 19.02.2024

Advocate (s)



*[Handwritten signature]*  
Client

*[Handwritten signature]*  
D/2545/2011

*[Handwritten signature]*  
D/2338/2012

*[Handwritten signature]*

607



Aashish &lt;litigation.aashish@gmail.com&gt;

**Haider Ali vs Union of India || EA No 41/2023 & OA No. 94/2023**

1 message

Aashish &lt;litigation.aashish@gmail.com&gt;

20 April 2024 at 15:49

To: maazjustice@gmail.com, sanobar ali Qureshi &lt;sanobaraliqureshi@gmail.com&gt;

Dear Sir,

Please find attached the reply on behalf of Respondent No. 9, 17 & 26 in the captioned case. This completes the service on the Applicant.



HP Final.pdf



MP Final.pdf



Saurasthta Final.pdf

--

Thanks &amp; Regards

**Aashish K. Gupta (Advocate)**

SNJ AND PARTNERS  
L-18, LGF, LAJPAT NAGAR-III  
NEW DELHI-110024  
Contact - 7004172845